

**Central Administrative Tribunal  
Principal Bench  
New Delhi**

CP No.638/2017 in  
OA No.912/2017

This the 3<sup>rd</sup> day of August, 2018

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Mr.A.K.Bishnoi, Member (A)**

1. Ram Phal S/o Sh. Sitra Rm, Aged-64 Yrs  
R/o Quila Zafargarh, Teh-Julana, Distt. Jind (Haryana)
2. Surajmal S/o Sh. Seva Ram  
Aged-61 Yrs  
R/o H.No.10 Nangloi, Rajendar Park, Extn. Delhi
3. Manphool S/o Sh. Ram Singh  
Aged-62 Yrs  
R/o Vill-Poli, The-Jalana, Distt. Jind
4. Dharampal S/o Sh. Roshan Lal  
Aged-61 Yrs  
R/o vill-Mardana Dago, Distt. Rohtak. .... Petitioners

(By Advocate: Shri U.Srivastava with Ms. Neelima Rathore)

**Versus**

1. Smt. Manju Gupta, General Manager,  
Northern Railway, Baroda House,  
New Delhi.
2. Anshul Gupta, Divisional Railway Manager,  
Northern Railway, Estate Entry Road,  
New Delhi.
3. Vijay Sharma Divisional Engineer O/o the DRM  
Northern Railway, Estate Entry Road  
New Delhi. .... Respondents.

(By Advocate: Shri Shailendra Tiwary)

**ORDER (ORAL)**

**Hon'ble Mr. V.Ajay Kumar, Member (J)**

When the matter was taken up for hearing, learned counsel for the respondents while drawing our attention to the Annexure-CA/1 order dated 31.01.2018 to the compliance affidavit filed by them, submits that in view of the Annexure-CA/1 order, they have fully complied with the orders of the Tribunal.

2. On perusal of the said Annexure, we are of the view that substantial compliance of the order of this Tribunal has been done and hence, the CP is closed. Notices issued to the respondents are discharged. However, the applicants are at liberty to avail their remedies, in accordance with law, if still aggrieved by the orders now passed by the respondents. No order as to costs.

**(A.K.Bishnoi)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

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